

नहीं मिले। शर्म की बात यह है कि अफ्रीका और एशिया की घरती पर आज भी ब्रिटिश लोग अपनी पालिसी चलाते हैं। अगर ब्रिटेन के हाथ कमजोर करें तो केन्या के हाथ भी मजबूत होंगे जोमो केन्याटा के हाथ भी मजबूत होंगे और हम भी फख्र के साथ सीना तान कर चल सकेंगे।

SHRI JYOTIRMOY BASU (Diamond Harbour) : Mr. Chairman, Sir, I support the Resolution moved by my hon. friend, Shri George Fernandes.

MR. CHAIRMAN : I have to take up the Half-an-Hour discussion at 6-30 P.M. So, finish it in two or three minutes.

SHRI JYOTIRMOY BASU : Let us first understand the behaviour of the British during the Pakistani aggression and, in particular, what the B.B.C. had done. Who had started the Kashmir trouble ? Lt. Scott, a Briton, who was placed with the Gilgit Scouts there.

Then, here is this Immigration Act by which they are restricting the coloured people. The next is Rhodesia. Who are Rhodesians? My little knowledge about them is that they are the old civil servants, the planters, who went back from colonies, who could not fit in with the society in Britain, and took shelter in Rhodesia. Rhodesia is another Britain. Britain is giving them money; Britain is giving them materials; Britain is giving them war-materials; Britain is protecting them and creating a smoke-screen for the rest of the world.

Even today, there are these British firms in this country which are practising discrimination on racial grounds. They do not admit coloured men even today, in India, in some of their clubs.

Financially, they have been plundering this country more since 1947. They have found these tactics of under-invoicing and over-invoicing and plundering this country.

Lastly, they are releasing the Gorkha Brigade from Malaysia in order that the Gorkha Brigade can go and serve the American cause in Vietnam. That is the point.

These are all the acts of hostility towards this country and coloured people in general.

\*HALF-AN-HOUR DISCUSSION.

It is not only that we should leave the Commonwealth but we should try to resist discrimination on racial grounds everywhere in the world, specially what is happening in America today against the Negroes. We must also pressurise them that they cannot discriminate the Negroes against the whites on racial grounds.

Mr. CHAIRMAN : We will continue the discussion on the Resolution the next day.

18.29 hrs.\*

BHARAT SEWAK SAMAJ

MR. CHAIRMAN : Shri N. K. Somani.

SHRI AMRIT NAHATA (Basmer) : Sir, I rise on a point of order. I have nothing to say on the merits of the subject which we are going to discuss for half an hour. But I learn that Mr. Somani who is to raise this discussion is very much publicity conscious and he gets a lot of publicity because he has his own press. Is it permitted to a Member to supply a brief resume of the speech that he is going to make in the floor of the House in advance to the press? I know for certain that he has distributed a cyclostyled copy for favour of publication to the press people in which he says that Mr. Somani spoke such things on the floor of the House. He has not yet spoken.

So, I would request you to direct the hon. Member not to speak those things which he has already circulated to the Press.

MR. CHAIRMAN : That copy is not laid before me. Anyway, I leave it to his conscience.

SHRI N. K. SOMANI (Nagaur) : Mr. Chairman, I am rising with a very heavy heart.....

SHRI AMRIT NAHATA : What is your ruling, Sir? Have you directed the hon. Member that he should not speak those things which he has already circulated in advance to the Press, otherwise, it would be a breach of privilege.....

MR. CHAIRMAN : I am not aware of the fact of circulation. I am not aware of any papers, to which the hon. Member has made a reference, having been circulated. That is not before me. I cannot give any ruling.

श्री राम सेवक यादव (बाराबंकी) : सभापति महोदय, जब यह प्रश्न उठा है और आपके सामने यह मसला आ गया है, तो मैं आपसे निवेदन करूंगा कि पहले आप इस बात की जानकारी माननीय सदस्य से लें कि क्या सचमुच उन्होंने अपना भाषण करने के पहले ही अखबार के लोगों को दे दिया है और यदि वह यह कहते हैं.....

सभापति महोदय : पहले वह यह बतायें तो सही कि वह भाषण कहां है, मुझे दें.....

SHRI AMRIT NAHATA : I speak with some responsibility and authority.

श्री कंवर लाल गुप्त : (दिल्ली सदर) : यह किसी माननीय सदस्य के खिलाफ वेग-एलीगेशन लगा रहे हैं।

श्री राम सेवक यादव : जिन माननीय सदस्य के बारे में कहा गया है, सौभाग्य से यहां पर मौजूद हैं और स्वयं उस चर्चा को उठा रहे हैं, तो आप जरा उनसे जानकारी ले लें। ऐसी स्थिति में श्री कंवरलाल गुप्त या किसी अन्य सदस्य के बोलने का प्रश्न ही नहीं उठता—वह ज्यादा अच्छा है।

सभापति महोदय : जानकारी वे किस चीज की मांगें, सामने तो कोई चीज आये। श्री मधु लिमये (मुंगेर) उसकी कापी कहां है, क्या इन्होंने आपको दी है ?

सभापति महोदय : नहीं।

श्री मधु लिमये : इनके पास कोई सबूत नहीं है, सभापति महोदय आप कार्यवाही को आगे चलायें।

SHRI N. K. SOMANI : I am rising with a very heavy heart because normally I would never take up any cause against a voluntary body. I am one of those who would like to motivate people's energies and time into constructive voluntary activities but when, because of government collusion and the conduct of the Bharat Sewak Samaj

for the last 15 years or so, the repeated attempts by this House, by the PAC in 1965 and later this year—all cumulative efforts of this legislative body—have failed to bring to light the exact conduct and size of the financial operations of that body, then I think that it becomes a weasel and a wasted effort, that it becomes a criminal conduct, and the things that have come to light before this House not only through the PAC document but others reveal such a sordid drama of embezzlement, misappropriation, nepotism and corruption that this Government and this House should take a serious note of these.

Before I go further into the details of this case, I would like to briefly recount that in the year 1952, this non-official voluntary organisation, was supposed to engage itself in multifarious, constructive, social activities, but it concerned itself with, and permeated, all sections and Ministries of the Government of India and, therefore, the Central Government, either at this stage or at any other stage, cannot disown any responsibility that the Bharat Sewak Samaj is an autonomous body, that because the accounts have not been able to be produced so far, it cannot do anything in the matter. Sir, this is a question where a body has been enjoying the privileges of a voluntary body and at the same time the immunities of a Government department; otherwise, it is not possible at all to explain the large number of irregularities, to explain the concessions that have been enjoyed by this body in complete violation of all Government of India rules, administrative as well as financial; specifically, financial rules 149(3) have been broken consistently by the Bharat Sewak Samaj under the Presiding Ministries which are many. Let us see who is mainly responsible for this drama and who is responsible for perpetuating this stinking story of the misuse of public funds. Either the Planning Commission which was being conducted for a number of years by Shri G. L. Nanda who was also the president of the Bharat Sewak Samaj until it was brought to the notice of the House by the PAC Chairman, Shri R.R. Morarka, for which he paid a very dear price and as a result of which there was an altercation in the Lobby of this very House after which the speaker of the House had to pull up the Members, or Shri Nanda, or his associates and favourite officers who

continue even now, in spite of the fact that the *Bharat Sewak Samaj* affairs and files have now been sent to the present Ministry, to be in charge of public cooperation in the Planning Commission, which I propose to show in a little while, are responsible for this. The Information and Broadcasting Ministry cannot manage its own funds and for the publicity of the *Bharat Sewak Samaj*.....

**SHRI AMRIT NAHATA :** On a point of order. I am sorry to raise it. I thought that the hon. Member would take some heed of what I said and he would not speak those things which he had circulated in advance. Here is the resume of the speech which he has circulated and I am just handing it over to you.

श्री कंबर लाल गुप्त : सभापति महोदय, जो रिज्यूमे इन्होंने दिया है, उसके सम्बन्ध में मैं पहली बात यह जानना चाहता हूँ कि क्या इसके ऊपर इनके हस्ताक्षर हैं? यदि हस्ताक्षर नहीं हैं तो यह कोई अयोरिटी नहीं हुई ।

दूसरी बात मेरा कहना यह है.....

श्री मधु लिमये : मेरा सुझाव है कि इसके कागनीजेन्स के लिये इस पर विचार हो इस लिये ये कल बाकायदा इसको रखें । प्रिव्लेज के बारे में नियम बने हुए हैं—इनको कल 10 या साढ़े दस बजे से पहले नोटिस देना चाहिये, तब ये इस बात को उठाये । इस वक्त अड़ंगा न डालिये ।

श्री शशि भूषण बाजपेयी (खारनगो) : सभापति महोदय, आप रूलिंग दे चुके हैं कि जो स्पीच इन्होंने सर्कुलेट की है, उसके अलावा बोलेंगे ।

श्री मधु लिमये : मैं आपको रास्ता बता रहा हूँ ।

श्री शशि भूषण बाजपेयी : मैं भी आपको रास्ता बता रहा हूँ ।

**MR. CHAIRMAN :** The relevant rule on this is that the notice shall not be given publicity by any Member or other person until it has been admitted by the Speaker and M21LSS/68—14

circulated to the Members. But in this case it is not a question of notice but of something sent for publication by the Member and which is entitled 'Press summary of Shri N.K. Somani's (Swatantra) speech delivered in the Lok Sabha on the 22nd March, 1968, on a half-an-hour discussion regarding the working of the *Bharat Sewak Samaj*' and to day is March 22nd. This has been given to me by the hon. Member Shri Amrit Nahata, but it is just a cyclostyled copy of his speech.....

श्री मधु लिमये : इसका कोगनीजेन्स इस वक्त कैसे ले सकते हैं । आप बाकायदा नोटिस दीजिये, कल उसको उठाइये । सभापति महोदय, अभी बहस चलने दीजिये ।

**SHRI D. N. PATODIA (Jalore) :** It is not a copy of the speech; it is a summary of something.

**SHRI MADHU LIMAYE :** Please do not take cognizance of that.

**SHRI CHANDRA JEET YADAV (Azamgarh) :** How can he give a summary of something which is not there ? In vacuum, nothing can be there.

**SHRI UMANATH (Pudukkottai) :** That rule relates only to parliamentary record. It is not a parliamentary record, which is in circulation.

श्री विभूति मिश्र (मोतीहारी) : क्या ये यहां व्याख्यान देने के पहले ही अपना व्याख्यान प्रेस को दे रहे हैं ?

**MR. CHAIRMAN :** Kindly listen to me. This paper or this document that has been delivered to me does not bear the hon. Member's signature. It is just a cyclostyled copy; the speech that he has delivered so far is just the same as it is put down here. But I cannot take cognizance of it. All that I can say is that if this is exactly said to be the speech, then the press may only report what he says in the House and not go by this.

**SHRI CHANDRA JEET YADAV :** The hon. Member claims to expose a fraud. But he is alleged to have committed a fraud in the eye of the House. This is serious. It is an aspersion.

**SOME HON. MEMBERS:** No, no.

**MR. CHAIRMAN:** I have already given my ruling. No more discussion.

**SHRI CHANDRA JEET YADAV:** I am only requesting him in his own interest that he should deny it, if it is not so, because he is present here.

**SHRI N. K. SOMANI:** I did not give it.

**MR. CHAIRMAN:** The hon. Member says he did not give it. (*Interruptions*).

**SHRI D. N. PATODIA:** This is not the way the *Bharat Sewak Samaj* can be saved.

श्री कंबर लाल गुप्त : यह तो भारत सेवक समाज पर पर्दा डालना है ।

श्री शशि भूषण बाजपेयी : आपको मैंने देखा है भारत सेवक समाज की मीटिंग में ।

एक माननीय सदस्य : भारत सेवक समाज भी गड़बड़ करता है, आप भी गड़बड़ करते हो ।

**MR. CHAIRMAN:** I can take cognizance of this only if this paper which is circulated bears the signature of the hon. Member, or if it is admitted in the House to be a genuinely circulated paper, circulated by himself. He denies it. What else can you do? I will ask him to proceed.

श्री शशि भूषण बाजपेयी : कई-कई रजिस्टर रखते हैं, इनका यही काम है । कोई बात नहीं है ।

**SHRI N. K. SOMANI:** I can quite appreciate why these attempts at blackade are made in this house.

I was saying that nearly all the Ministries of the Government of India are not only involved in the matter of overlooking these large grants; they have never made any attempt to bring these facts before the public.

As I was mentioning before I was interrupted, the hon. Prime Minister when she was presiding over the Ministry of Information & Broadcasting during 1964-65 thought it fit to give lots of grants for Plan publicity to this organisation; the Ministry of Health

gave large grants to popularise family planning through the agency of the *Bharat Sewak Samaj*. What is more, the wonder is that the Ministry of works and Housing gave a colossal grant about which no accounts are yet traceable. Is there no other agency which could do propaganda on behalf of the Government of India? Either the Minister should say that their Ministries are not competent to do it or they should say that the Works and Housing Ministry's works are not properly done. There is the case of Kosi, where millions of rupees were spent through the BSS. Let the accounts be rendered not only to the Government of India but to this Parliament. The Finance Ministry, which is always so orthodox, so conservative, which is chary and wary of clearing voluntary bodies....

श्री विभूति मिश्र : सभापति महोदय, अगर माननीय सदस्य ने किसी को देखा होता तो मालूम होता कि कितने मिलियन का काम हुआ है ।

**SHRI N. K. SOMANI:** He can ask the Minister later about it.

But out of turn in a very rushed atmosphere, an income-tax clearance certificate was given by the Government of India to this body. The Public Accounts Committee in that historic document, produced originally by Shri Morarka, who, as I said, had to pay the price for bringing these facts to light, and in a later document produced by Shri Masani brought these things to light.

श्री सधु तिमरे : यह काम थोड़े ही अच्छा हुआ कि लाखों रुपया खर्च कर उन्हें हराया गया ?

श्री विभूति मिश्र : आपके पिता जी ने विधवाश्रम को बहुत चन्दा दिया है ।

**SHRI N. K. SOMANI:** Before that there was an altercation here, in which he had to pay the price ultimately.

A Labour court in New Delhi on September 15, 1966, declared that this particular volunteer body, which is doing all these professional and profit-making activities is an industry. In spite of that, there has been no action taken on the misappropriation or non-rendering of accounts.

What is most surprising is that the All-India Chairman of the Bharat Sewak Samaj, Swami Harinarayanand made a public statement on 21st December, 1967 that Rs. 50 lakhs in the past few years have been lost due to ineffective control and lack of supervision of Bharat Sewak Samaj.

What sort of activities have they been indulging in ? I will just quote one instance. The Chairman of the Gujarat Bharat Sewak Samaj, late Shri Raoji Bhai Patel, had a wonderful document entitled *The Human Urine Therapy*, where he advocated that every man and woman should drink his or her own urine as a solution of all ailments and this project was fully financed by the funds of Bharat Sewak Samaj. The preface or forward to this wonderful book was written by no less a person than our Deputy Prime Minister ! I leave it to the judgment of the House about the utilisation of funds.

Of late the Finance Ministry of the Government has been publicising the names of individuals and firms alleged to have evaded tax amounting to Rs. 2,000 to Rs. 5,000. They have publicised long lists of names from all parts of India. But when crores of rupees are being embezzled and accounts are not rendered, responsibility is being fixed on nobody and the Government of India is completely silent.

I said before that this is a unique organisation enjoying the privileges of a voluntary body and the immunities of a Government department. How can you otherwise explain Government servants from the Planning Commission and other ministries being sent on deputation to the Bharat Sewak Samaj? As a result of the PAC report in April 1965, the then Home Minister, Shri G. L. Nanda was forced to sever his connections with the Bharat Sewak Samaj and the Sadachar Committee, as a result of a debate initiated by Acharya Kripalani.

Another very important Congress member, Mr. Brij Krishna Chandiwala ridiculed that 34th report of the PAC and said, this is like Miss Mayo's book on India. The Speaker, Sardar Hukam Singh, pulled up that person. I would briefly summarise the PAC report about the misuse of funds, mismanagement, inefficiency and nepotism. The PAC said that the total grants-in-aid given to Bharat Sewak Samaj by the Central Government was Rs. 2.30 crores and by the

various States was Rs. 96 lakhs during 1952-53 to 1964-65. There has been defalcation and suspected embezzlement, which should be investigated. They also said that concerted action should be taken.

3 attempts have been made to obtain the consolidated accounts of Bharat Sewak Samaj. I would read out from a confidential document of the Government of India about the state of affairs of the accounts of the Bharat Sewak Samaj ;

"On the whole, one could not fail to conclude that the financial position of the Bharat Sewak Samaj is rather unsatisfactory. The district and pradesh construction offices have practically disintegrated. As largeworks advances remain outstanding for long, the liquid assets are negligible, losses are heavy and prospects of recovery of advances are dim."

श्री मधु लिमये : मेरा प्वाइन्ट आफ ऑर्डर है 369 के अन्तर्गत । इन्होंने एक सरकारी दस्तावेज के वाक्य को उद्धृत किया है इसलिए मैं मांग करता हूँ कि वह पूरा दस्तावेज सदन के सामने आना चाहिए । या तो माननीय सदस्य स्वयं रखें और यदि वे तैयार न हों तो आप उनको ऐसा करने के लिए आदेश दीजिए ।

SHRI N. K. SOMANI : I am ready to authenticate it and place it on the Table. [Placed in Library, See No. LT-628/68].

Sir, I would like to continue by saying that this same note refers to how Bharat Sewak Samaj will ever be able to repay the huge debts and other liabilities which they have to discharge to Government and sundry creditors. They say it is really a big question mark.

I would now come briefly to certain personalities involved and why a fair inquiry is not possible unless all the officers who are involved in this and who continue to preside over BSS and public cooperation are not suspended immediately. There are Mr. & Mrs. H.K.D. Tandon. I generally do not name anybody in this House and today I do so with a full sense of responsibility. Shri Tandon is today in charge of public cooperation in the Planning Commission and his wife is a very high officer. Through the collusion of one Shri M. Bhatt.....

**SHRI SHASHI RANJAN (Puri) :** Sir, it has been the practice in this House not to mention the names of officers who possibly cannot defend themselves in this House. It is unfair. I think you should direct the hon. Member not to mention names and I would request you to expunge the names he has already mentioned.

**श्री शशि भूषण बाजपेयी :** सर, ओन ए प्वाइंट ऑफ़ आर्डर । इस डोक्युमेंट को यह कहते हैं कि उन्होंने नहीं दिया है । इसको बाहर चेलेंज किया जा सकता है । टंडन जी चाहें तो इसके लिए इनके ऊपर केस चला सकते हैं ।

**MR. CHAIRMAN :** The hon. Member has mentioned the name of an officer in the Planning Commission. I am sorry I cannot allow it unless rule 353 is observed according to which advance information should be given to the Speaker.

**SHRI RANGA (Srikakulam) :** He will withdraw the reference to that officer.

**MR. CHAIRMAN :** In spite of that, it is mentioned in the paper which he has denied. His speech is exactly as mentioned in the paper. Is it just a coincidence, or something else ?

**SHRI N. K. SOMANI :** Sir, I would like to conclude with a very fervent plea to the hon. Minister that in view of all these allegations it would be proper if a judicial inquiry is instituted. I was before a few days interested in demanding a CBI inquiry. But looking at the currents that are at work and looking at the whole trend of this affair, I think this matter requires a judicial inquiry to be conducted. At the same time, all the property, fixed and liquid assets and every bank account of BSS should be frozen and attached forthwith. If you are interested in recovering your money and the amounts due from BSS you would not be able to do so until you do this. And, finally, the officers who are responsible for the perpetuation of this fraud should be suspended forthwith.

**SEVERAL HON. MEMBERS ROSE—**

**MR. CHAIRMAN :** I am sorry, I cannot accommodate all of them. A number of hon. Members have sent their names. Out of them, four names came out of the ballot. Only those Members can ask questions.

Their names are Shri Ranga, Shri Madhu Limaye, Shri Y. P. Mandal and Shri Kanda-ppan

**श्री शशि भूषण बाजपेयी :** ओन ए प्वाइंट ऑफ़ आर्डर, सर । माननीय सदस्य ने कहा है कि हमने नहीं दिया है । मैं चाहता हूँ कि होम मिनिस्टर साहब इस पर इन-क्वायरी करायें और उस आदमी को सजा दें जोकि हमारे आनरेबुल मैम्बर के नाम से इस ढंग के पत्रें छापते हैं । मैं इस पर आप की रूनिंग चाहता हूँ ।

**SHRI RANGA :** Mr. Chairman, I am surprised at the extraordinarily great vigilance that is being displayed by a number of our friends in this House from the Congress Benches, I do not know with what objective. Now I can tell you that these friends were not those who founded the Bharat Sewak Samaj. I was one of the founders of Bharat Sewak Samaj along with Shri Gulzarilal Nanda. But, at the same time, in 1960 I resigned from it on a very important point. There were several points but one of them was that BSS was being based so entirely on the Congress organisation and the good wishes and the consent and assent of the DPCC President and district Congress Committee President. I warned Shri Nanda against the dangers of it but he would not heed my advice. He had paid the penalty for it.

**MR. CHAIRMAN :** What is his question ?

**SHRI RANGA :** I would like the Government to enquire into it whether it is not a fact that the BSS has come to be exploited willy nilly, with or without consent or the knowledge or approval of its top founder, that is, Shri G. L. Nanda, by the Congress organisational bosses at the State level and at the district level and whether it is not a fact that the largest number of people who were allowed to man these various contract works which came to be tagged on to the BSS's other useful activities also happened to be Congressmen, office-bearers of the Congress organisation and the Congress youth organisation and various other organisations and whether or not a majority of these people, whose activities have come in for the adverse comments by the Public Accounts Committee were also not Congressmen, and if Government were to unravel

all these facts would it not be inadequate, as my hon. friend, the Deputy Minister stated the other day, as also by the Minister, to be satisfied only with a departmental inquiry ? Would it not be just and proper and in the interest of public service and public morals that they should appoint an independent judicial commission to go into the questions that were raised by my hon. friend and also the questions that I have raised and the other questions that other friends would be raising in this debate ?

19.00 Hrs.

श्री मधु लिमये : सभापति महोदय, यह जो नोट अभी सदन के सामने है उसमें विदेशियों से भारत सेवक समाज को कितना पैसा मिला है इसकी चर्चा की गई है, और यह जानकारी भारत सेवक समाज ने सरकार को दी है। इस जानकारी के अनुसार उनको चार रकमें मिली हैं।

MR. CHAIRMAN : It was laid on the Table.

श्री मधु लिमये : उसका इस्तेमाल प्रश्न के लिये करने का मुझे अधिकार है।

MR. CHAIRMAN : The paper was laid on the Table, not circulated to the Members yet. How is it in his possession ?

श्री मधु लिमये : हमको उनसे मांगने का अधिकार है, यह मना नहीं है। मैं पहले भी देख चुका हूँ। यह बात सारे सदन की मिल्कियत बन गई है। आप भी देख सकते हैं। मैं केवल अपने लिये नहीं कह रहा हूँ, यह कोई मेरी प्राइवेट प्रापर्टी नहीं है।

SHRI KANWAR LAL GUPTA : When it is laid on the Table, it is the property of the House. Any Member can make use of it.

श्री मधु लिमये : इस आपत्ति में कोई ताकत नहीं है। आप बाद में इस पर सोचियेगा। मैं इसके आधार पर एक सवाल पूछ रहा हूँ। भारत सेवक समाज ने यह कबूल किया है कि उनको हिच होलीनेस पोप पाल 68 से कैथोलिक रिलीफ़ सर्विसेज इंडिया प्रोग्राम के जरिये 25,000 डालर

मिले, फिर ऐश्वरान फार फूड प्रोडक्शन (AFPRO), पता नहीं यह सी० आई० ए० वाला है या क्या है, उससे 5,000 रु० मिला है। कैथोलिक रिलीफ़ सर्विसेज इंडिया प्रोग्राम से 1,10,598 रु० मिले, और चौथी रकम मिली है कैथोलिक रिलीफ़ सर्विसेज इंडिया प्रोग्राम से। कैथोलिक चर्च से नन्दा जी और श्री ललित नारायण मिश्र का क्या सम्बन्ध है, मेरी समझ में नहीं आता। उससे चौथी रकम 4,000 रु० की मिली है। यह कुल मिला कर 3 लाख रु० के करीब-करीब हो जाती है। आगे सरकार कहती है केवल इतनी ही रकमें मिली हैं या इससे अधिक मिली, इसके बारे में वह निश्चित रूप से नहीं कह सकती है। उनका वाक्य है :

"Minister of Home Affairs, Finance & External Affairs who were contacted, said there was no set Government procedure for scrutinising receipts of foreign donations by private organisations in this country. Secondly, even as reported by Bharat Sewak Samaj, the information does not carry details of when exactly the amounts in questions were received by them."

जब विदेशी रुपया हमारे देश की राजनीति में क्या कर रहा है इसकी चर्चा चली तो सदस्यों द्वारा मांग की गई थी कि इसके बारे में जानकारी इकट्ठी की जाय। अब खुद मंत्रालय यह कहता है कि उसके पास इस प्रकार की कोई जानकारी नहीं होती है। ऐसी स्थिति में इस देश की सुरक्षा कैसे होगी ? मैं जानना चाहता हूँ कि जब कोई भी विदेशी हुकूमत या विदेशी संस्था यहां पर पैसे भेज सकती है, लोगों को खरीद सकती है, लोगों को प्रलोभन दिखा सकती है और इसके बारे में सरकार के विदेश मंत्रालय को, गृह मंत्रालय को और वित्त मंत्रालय को या किसी और को पता नहीं है, तो इस तरह से हमारा काम कैसे चलेगा ?

**[श्री मधु लिमये]**

क्या मंत्री महोदय इस बात का भी जवाब देंगे कि भारत सेवक समाज तथा जो इस तरह की तथाकथित निजी संस्थायें हैं, बालेटरी बाडीज जिनको कहते हैं, उनको जो पैसा इस वक्त मिल रहा है उसकी कोई ब्यापक जांच होगी ? श्री ललित नारायण मिश्र इस समय यह भी बतलायें कि नन्दा जी और उनका कैथोलिक चर्च या अमरीकी संस्थाओं या दूसरी संस्थाओं से, क्या सम्बन्ध है। वह सारे सदन को इस बात की जानकारी दें।

**प्रतिरक्षा मंत्रालय में प्रतिरक्षा उत्पादन राज्य मंत्री:** (श्री ललित नारायण मिश्र) : मैं कुछ नहीं जानता। मेरा किसी से कोई सम्बन्ध नहीं है, और न मेरे जमाने में ऐसी कोई बात हुई। मेरा कोई सम्बन्ध नहीं है।

**श्री मधु लिमये :** भारत सेवक समाज से आपका कोई सम्बन्ध नहीं था ?

**श्री ललित नारायण मिश्र :** किसी जमाने में था।

**श्री मधु लिमये :** उसी समय कोसी का सब मामला हुआ ललित नारायण मिश्र जी। श्री लहटन चौधरी भी कहां हैं ? उन्होंने यह सब किया है न ? (व्यवधान)।

**श्री ललित नारायण मिश्र :** मेरा कोई सम्बन्ध नहीं था।

**श्री शशि भूषण बाजपेयी :** भारत सेवक समाज में प्रोफेसर साहब थे, साधु समाज के लोग थे, समाजवादी पचासों थे, इन्फ्लूइंग वि कम्युनिस्ट पार्टी में आई नो।

**श्री यमुना प्रसाद मंडल (समस्तीपुर) :** सभापति महोदय, 7 मार्च को श्री ज्योतिर्बय बसु ने इसको एक्सपेरिमेंट कहा था। कहा था कि यह भारत सेवक समाज नहीं है, वह भारत एक्सपेरिमेंट समाज है। मैं श्री बसु को घन्यवाद देता हूँ कि उन्होंने ऐसा

कहा भारत सेवक समाज के लिये। जब यह 1952-53 में शुरू हुआ था तब सोशल और बालेटरी ऐक्टिविटीज का काफी जोरों से काम चला। आपको मालूम है कि 300 जिलों में आज यह काम कर रहा है। हजारों ब्लाक्स में, काश्मीर से लेकर कन्या कुमारी तक इस का काम फैला हुआ है। श्री सोमानी ने 34वीं रिपोर्ट की बात कही। और उसके बाद जो ऐक्शन लिये गये पी० ए० सी० की 9वीं रिपोर्ट (चौथी लोक सभा) में आई थी। उसके पेज 2 का एक हिस्सा मैं पढ़ना चाहता हूँ।

“The Committee are glad to note that replies to almost all the recommendations have since been received though the time taken by the Minister to furnish them was unduly long.”

34वीं रिपोर्ट पढ़ने के बाद अगर उस कंटैक्ट में यह 9वीं रिपोर्ट न पढ़ी जाय तो लोगों को एक तरफा रिपोर्ट मालूम होगी। इसलिये मैं आदरणीय प्रोफेसर रंगा साहब और श्री सोमानी से कहना चाहता हूँ कि इन सब बातों का पी० ए० सी० को सरकार द्वारा काफी जवाब मिल चुका है। कल्याणकारी विभाग इस तरह के एक नहीं कई खोले गये, लेकिन कई सदस्यों ने इसको एक पोलिटिकल कलर देने की बात की है। इस तरह से तो सचमुच बालेटरी आर्गनाइजेशन में काम करने वाले लोगों का भविष्य बहुत अन्धकारमय मालूम होता है।

**सभापति महोदय :** आप का सवाल क्या है ?

**SHRI N. K. SOMANI :** Is he replying to the debate ? (Interruption)

**श्री यमुना प्रसाद मंडल :** मेरा यह कहना है कि हर साल ग्रान्ट देने के बाद 1952-53 से आज तक जिस डिपार्टमेंट से ग्रान्ट दी जाती थी उसका क्लिअरेंस सर्टिफिकेट और आडिट आकाउंट्स मिलते गये।



फिर भी 12 साल के बाद पी० ए० सी० द्वारा एक कंसोलिडेटेड रिपोर्ट मांगी गई और वह समाज की ओर से दे दी गई । मैं नहीं समझता कि जब सात आठ साल तक प्रोफेसर साहब वी० एस० एस० में थे तब उन्होंने जुडिशल एन्क्वायरी की बात क्यों नहीं उठाई ।

श्री रणधीर सिंह (रोहतक) : हमारे नेता भी थे और ठीक ही थे, हमारे किसान नेता श्री रंगा थे उसमें, यह भी अच्छी बात थी ।

सभापति महोदय : माननीय सदस्य मिनिस्टर साहब से सवाल पूछें क्योंकि हाफ-एन-अवर डिस्कशन में सिवा मूवर के माननीय सदस्य सवाल ही पूछ सकते हैं ।

श्री यमुना प्रसाद मंडल : वैसे तो हर साल हिमाव दिया गया और फिर 12 साल का एक साथ कंसोलिडेटेड अकाउंट मांगा गया, वह भी समाज की ओर से दे दिया गया, तब भी इस तरह की बातें उठाई जाती हैं ।

मैं एक ही सवाल पूछना चाहता हूँ कि क्या यह सही नहीं है कि हर साल नई ग्रान्ट देने के पहले सर्टिफिकेट आफ एक्स्पेन्डिचर और दूसरी चीजें दी जाती थीं और उसका आडिट अकाउंट भी दिया जाता था ?

श्री रणधीर सिंह : आधे घंटे तक तो सिर्फ निगेटिव बात होती रही है । अब कुछ पाजिटिव बात भी होनी चाहिये ।

सभापति महोदय : क्या माननीय सदस्य श्री मंडल ने अपना सवाल पूरा कर लिया ?

श्री यमुना प्रसाद मंडल : 12 साल बीतने के बाद एक कंसोलिडेटेड अकाउंट दिया गया है भारत सेवक समाज ने जन सहयोग की भावना को देशवासियों में जगा दी है । लोगों को उसने एक नई

प्रेरणा दी है । मैं जानना चाहता हूँ कि क्या यह सही नहीं है ?

अन्त में मैं एक पॅरोडी सुना कर अपनी बात को समाप्त करता हूँ :

क्रिटिकल नियरे राखिये आश्रमकुटीं छबाए, बिनु गावून, पानी बिना उजरा करे सुभाय ।

SHRI S. KANDAPPAN (Mettur) : It was quite an interesting sight to notice that, when Mr. Somani was making his observations, the Congress members were getting agitated. I revealing their guilty conscience.

MR. CHAIRMAN : Question please.

SHRI S. KANDAPPAN : I am coming to that. Whatever they may accept or they may disclaim, the fact remains that throughout the country, now the *Bharat Sewak Samaj* has become scandalous, and it is another name for scandal, and there is no denying the fact. One hon. Member, during Question Hour, thought it fit to equate the *Bharat Sewak Samaj* with the Prosperity Brigade in Madras.....

MR. CHAIRMAN : What is his question ?

SHRI S. KANDAPPAN : I am formulating my question on this basis. This is an organisation which is supposed to engage itself in desilting water tanks, laying roads constructing school buildings and such other social work, but if only the *Bharat Sewak Samaj* had engaged itself in that work, the Congressmen would have seen a paradise on earth by now, but they dreamt of such a thing, as Mr. Ranga pointed out, in the beginning when the *Bharat Sewak Samaj* was founded, but unfortunately things so develop..... (Interruptions) Why are they so agitated?

MR. CHAIRMAN : He will ask his question now.

SHRI S. KANDAPPAN : The question is this, and I would like to have categorical answer to that. In view of all that has happened and all that has been revealed and accepted rather, the shocking revelations made by the PAC—the Chairman of the PAC was a Congressman and not Mr. Masani.....

**MR. CHAIRMAN :** He may ask his question.

**SHRI S. KANDAPPAN :** I would like to know from the Minister whether they are prepared to confiscate all the assets that are still there with Bharat Sewak Samaj even at this late hour, and institute an inquiry and take action against all those people who are mainly responsible for this embezzlement. Secondly, taking this as a clue, taking this as a warning, I would like to know whether the Government are prepared to inquire into the activities of all such so-called social organisations to prevent this kind of embezzlement of public money.

**SOME : HON. MEMBERS** *rose*

**MR. CHAIRMAN :** There are ten members. They may not compel the Chair to depart from the rules. It is the House which has framed the rules. Why not bring a motion to remove the rule from the Rules Book rather than getting up every time and putting the Chair in an awkward position ?

**श्री कंबर लाल गुप्त :** जिस जिसका नाम है उनको आप ले लीजिये और बाकी जो हैं उनको आप न लीजिये ।

**SHRI D. N. TIWARY (Gopalganj):** If you take any name out of the balloted names, then I must be given a chance.

**MR. CHAIRMAN :** All right; I shall call the names from out of the list.

**श्री चन्द्रजीत यादव :** इसमें जनरल फाइनेंशल ल्ड की धारा 149 का हवाला दिया गया है । उसी का हवाला देकर पी० ए० सी० ने यह कहा है कि कंसोलिडेटेड एकाउंट जो है वह पिछले बारह साल का भारत सेवक समाज ने नहीं दिया है और उसको यह देना चाहिए । मैं जानना चाहता हूँ कि क्या यह सही है कि जनरल फाइनेंशल ल्ड के अन्दर कंसोलिडेटेड अकाउंट का मेंशन कहीं नहीं है ? क्या यह भी सही नहीं है कि उसमें केवल एकाउंट की बात कही गई है ? इस वास्ते पी० ए० सी० ने जो उससे कंसोलिडेटेड एकाउंट बारह साल का मांगा है, क्या यह सही नहीं है कि वह कल्ल के विपरीत है ?

क्या यह भी सही नहीं है कि भारत सेवक समाज जितना भी उसको भारत सरकार से अनुदान मिलता रहा है, पहले साल का युटिलाइजेशन सर्टिफिकेट देकर ही वह दूसरे साल का अनुदान लेती रही है ?

क्या यह भी सही नहीं है कि भारत सेवक समाज के ऊपर कोई एम्बेजलमेंट का या किसी किस्म की मिसएप्रोप्रियेशन का चार्ज नहीं है बल्कि यह एक बालेंटरी आर्गनाइजेशन है जिस की शाखायें सारे देश के अन्दर हैं ? क्या यह भी सही नहीं है कि वह हर साल अपना एकाउंट देती रही है और युटिलाइजेशन सर्टिफिकेट देती रही है ? कारेक्टर एसोसियेशन को जो कुप्रवृत्ति देश में चली है और अनर्गल आरोप जो लगाये गये हैं उसको देबते हुए क्या यह सही नहीं है कि भारत सेवक समाज ने यह कहा है कि हम इस बात के लिए तैयार हैं कि भारत सरकार जांच करा ले लेकिन जो आरोप उस पर लगाये गये हैं उसके आधार पर वह ग्रांट न रोके और उसे काम करने दिया जाए ? मैं समझता हूँ कि अगर उसको काम नहीं करने दिया गया तो इस प्रकार की प्रवृत्ति इस देश में पैदा होगी कि कोई भी बालेंटरी आर्गनाइजेशन ईमानदारी से काम नहीं कर सकेगी । क्या यह जो बात है यह सही नहीं है ?

**श्री कंबर लाल गुप्त :** भारत सेवक समाज का इतिहास स्कैंडल, फ्राड और क्रिमिनल वेस्टेज का इतिहास है । भारत सेवक समाज कांग्रेस का एक मान-आफिशल विंग है . . .

**कुछ माननीय सदस्य :** नहीं ।

**श्री कंबर लाल गुप्त :** इस सबके अलावा उसे ऐड सेंटर से मिलती है और स्टेट गवर्नमेंट्स से भी मिलती है और हो सकता है कि बाहर से भी उसके पास रुपया आया

हो। मैं जानना चाहता हूँ कि आपको जो ऐड देते हैं उसको आप क्या बन्द करेंगे।

ठेकेदारी में भी उसको कन्वोसिन मिलते हैं या किसी और तरह से उसको फेवर किया जाता है। नैगोशिएशंस द्वारा उसको कांटेक्ट दिये जाते हैं। उसको ठेके देने बन्द करके राज्य सरकारों तथा केन्द्र द्वारा जो पैसा उसको दिया गया है और जो ठीक तरह से इस्तेमाल नहीं किया गया है, इसको देखते हुए क्या जितने उसके ऐसेट्स वगैरह हैं उनको सरकार फ्रीज करेगी और आगे से उसको किसी तरह के कोई कंसेशन न देने की घोषणा करेगी ?

इस प्रकार की जो वालेंटरी आर्गोनाइजेशंस हैं वे ज्यादातर सरकारी पैसे पर पित्रता हैं। मैं जानना चाहता हूँ कि उनको मदद देना क्या सिद्धान्त रूप में ठीक है ? आज कांग्रेस सरकार है कल को जन संघ की या और कोई पार्टी की सरकार पावर में आ सकती है। इस तरीके से मदद दे कर सरकारी पैसे का मिसयूज करना क्या ठीक है ? अगर यह वालेंटरी आर्गोनाइजेशन है तो जिस तरह से दूसरी वालेंटरी आर्गोनाइजेशंस हैं, वे जिस तरह से चलती हैं, उसी तरह से यह भी चल सकती है।

एक आखिरी सवाल का जवाब मैं और चाहता हूँ। क्या आप ज्यूडिशल इनक्वायरी कराने के लिए तैयार हैं। इसके फलस्वरूप जो लोग कसूरवार पाये जायें, जिनका गिल्ट स्थापित हो जाए क्या उनको आप सजा देने के लिए तैयार हैं।

श्री गुणानन्द ठाकुर (सहरसा) : अध्यक्ष महोदय, हम जानना चाहते हैं कोसी योजना में एक बहुत बड़ा लूटपाट और गोलमाल का अड्डा बना हुआ है और पी० ए० सी० की रपट को देखते हुए ऐसा लगता है कि देश में जितनी बड़ी लूट भारत सेवक समाज के नाम पर हुई है उतनी शायद ही

कहीं हुई हो... (व्यवधान)... में सीधा सवाल ही कर रहा हूँ। मैं मंत्री जी से पूछना चाहता हूँ कि क्या मंत्री जी इसकी न्यायिक जांच कराने के लिये तैयार हैं और जिन लोगों ने भारत सेवक समाज के नाम पर लाखों लाख का गवन किया है और लोगों का पैसा काम करवा के रोक लिया है उसको उन्हें दिलाने के लिए तैयार हैं।

दूसरा प्रश्न यह है कि भारत सेवक समाज के नाम पर खास करके कोसी क्षेत्र में अध्यक्ष महोदय, पी० ए० सी० ने ऐसा कहा है कि 40 लाख रुपये का कोई भी हिसाब किताब नहीं है और बिहार विधान सभा में श्री चन्द्रशेखर सिंह भूतपूर्व सिचाई और योजना मंत्री ने कहा है एक प्रश्न के उत्तर में कि 27 लाख रुपया बैंक से श्री ललित नारायण मिश्र और श्री लहटन चौधरी ने भारत सेवक समाज का निकाला है जिस का कोई हिसाब नहीं है, क्या यह सही है ?... (व्यवधान)... बिहार विधान सभा की प्रोसीडिंग में यह है।

SHRI R. K. SINHA (Faizabad) : This is very unfair. It should not be permitted.

श्री रणधीर सिंह : चेयरमैन महोदय, मैं आप के मार्फत वजीर साहब से पूछना चाहूंगा कि क्या यह हकीकत है कि भारत सेवक समाज के कन्वीनर स्टेट-वाइज आम तौर पर वह लोग, जो लेजिस्लेटिव कौंसिलों के चेयरमैन या असेम्बलीज के स्पीकर रहे हैं, जो नानपार्टी मैन, मैन आफ इन्टीग्रिटी होते हैं, वह लोग होते रहे हैं।

दूसरा सवाल मैं यह पूछना चाहूंगा कि इस संस्था में प्रोफेसर रंगा जैसे किसान नेता, इन्टीग्रिटी के और वासु जैसे इन्क्लाबी नेता और 95 प्रतिशत नान-कांग्रेस मैन देहात और शहर में जो बेनिफिशियल ऐक्टिविटीज हैं चाहे राज्य सरकार की हैं, चाहे हैल्य सेंटर्स हैं, चाहे स्कूल हैं, उनका

## [श्री रणधीर सिंह]

इनके साथ एसोशिएशन रहा है और आखीर में तीसरा सवाल में पूछना चाहूंगा कि क्या यह फ़ैक्ट नहीं है कि कंसालिडेटेड एकाउंट इसका पूरी तरह से गवर्नमेंट को सौंप दिया गया है और यह गवर्नमेंट ने सर्टिफाई कर दिया है ?

श्री चन्द्रिका प्रसाद (वलिया) : माननीय मंत्री जी से मैं जानना चाहता हूँ कि पी० ए० सी० के सामने जो प्लानिंग कमीशन के अधिकारी गए थे क्या उन्होंने यह नहीं माना था कि भारत सेवक समाज ने सेक्शन-वाइज आडिटेड एकाउंट हर साल का दे दिया है और क्या वह ग्रान्ट देने के लिए आवश्यक कायदे कानून के अन्दर हैं ?

रामावतार शास्त्री (पटना) : क्या यह बात सच है कि भारत सेवक समाज का संचालन कांग्रेस के नेता और कार्यकर्ता कर रहे हैं ? अगर नहीं तो क्या मंत्री महोदय देश भर के भारत सेवक समाज के संचालकों, नेताओं और कार्यकर्ताओं की सूची सदन के सामने पेश करने को तैयार हैं ?

दूसरा प्रश्न यह है कि अभी बिहार में पिछले साल अकाल आया और बाढ़ आई । भारत सेवक समाज को रिलीफ के काम के लिए हजारों और लाखों रुपए यहां से दिये गए, सरकार की तरफ से दिए गए, विदेशों से मिले और साथ-साथ श्री जय प्रकाश नारायण के नेतृत्व में बनी बिहार रिलीफ कमेटी से भी बहुत सा सामान दिया गया, तो मैं जानना चाहूंगा कि उसका इस्तेमाल क्या आज तक किया गया और इसकी जांच के लिए कोई कमेटी विधाने के लिए सरकार तैयार है क्योंकि मैंने खुद अपनी आंखों पटना में देखा कि दर्जनों बोरे दलिया और दूध सड़ गया रखे रखे और वह जनता को दिया नहीं गया । इसलिए मैं जानना चाहता हूँ, उनकी पूरी कार्य-प्रणाली की जांच की जाय क्या इसके लिए सरकार तैयार है ?

**SHRI GADILINGANA GOWD (Kurnool)** : The affairs of the *Bharat Sewak Samaj* have been very suspicious for a very long time. I want to know whether it is a fact that State units in the respective States consisting of Members of Parliament were constituted in the first Lok Sabha and when in one of the States an opposition member was elected as State Convener, not a single paper was sent to him thinking that the loopholes of the *Bharat Sewak Samaj* would be revealed ?

श्री राम सेवक यादव : अध्यक्ष महोदय, माननीय चन्द्रजीत जी यहां पर नहीं हैं । उन्होंने बहुत से प्रश्न वकील की तरह से पूछे । उसी सिलसिले में मैं जानना चाहता हूँ कि क्या यह सही है कि जो इस्तेमाली सर्टिफिकेट, यूजर्स सर्टिफिकेट दिए गए उसकी जांच पड़ताल किसी आडिट की तरफ से हुई उनके खर्च के बारे में या नहीं हुई और उनके ही एकाउंट को सही मान लिया गया और क्या यह भी सही है कि भारत सेवक समाज को जो निधि मिली उसमें से इस पर भी पैसा खर्च किया गया, गुजरात में किसी ने मूत्र के गुणों पर एक पुस्तक लिखी है जिसकी प्रस्तावना माननीय उप-प्रधान मंत्री ने लिखी है उसको भी भारत सेवक समाज की ओर से पैसा दिया गया ?

श्री कामेश्वर सिंह (खगरिया) : अध्यक्ष महोदय, क्या मन्त्री महोदय इस सदन को आश्वासन देंगे कि वह सारा भ्रष्टाचार का मामला जो भारत सेवक समाज का है इसको सी० बी० आई० को सौंप दिया जायेगा और इसकी यह जूडिशियल एन्क्वायरी करायेंगे ? मैं इसका आश्वासन चाहता हूँ ? अध्यक्ष महोदय, यह नोट कुछ भी नहीं कर रहे हैं और कुछ भी जवाब नहीं देने वाले हैं ।

**SHRI R. K. SINHA** : This discussion on the *Bharat Sewak Samaj* is being used to sully the name of *Shri Gulzarai Lai*

Nanda and Shri Lalit Narayan Mishra with out any proof and I protest against it. I would like to know from the minister whether after 1953-54, every year Bharat Sewak Samaj has been submitting annual audited reports of accounts and whether in 1966, after 12 years, when it was asked to submit a 12-year report, that also was submitted? I know the names of the leaders of the Communist Party of India, the R.S.S. and Bhartiya Jan Sangh who have been functioning in the Bharat Sewak Samaj and also in the Bharat Sadhu Samaj. May I know whether Bharat Sewak Samaj is a non-partisan organisation, with which Speakers of Assemblies and Chairmen of Councils have been associated? (*Interruptions*).

प्रतिरक्षा मंत्रालय में (प्रतिरक्षा उत्पादन) राज्य मंत्री (श्री ल० ना० मिश्र) : सभापति महोदय, मैं इस बहस में भाग नहीं लेना चाहता था—जितने प्रश्न उठाये गये हैं, उनके जवाब मेरे लायक दोस्त गुरुपदस्वामी जी देंगे, परन्तु मेरे दोस्त श्री गुनानन्द ठाकुर ने कहा कि बिहार की विधान परिषद में इस बारे में कुछ प्रश्न हुए जिसमें कहा गया है कि मेरे और मेरे मित्र के नाम से 27 लाख रुपया बैंक से विदड़ा किया गया है—मैं इसी विषय में कहना चाहता हूँ कि यह बिल्कुल गलत बात है, इस तरह की कोई बात नहीं है और न मुझे इसकी कोई सूचना है।

बिहार विधान में सिचाई मंत्री श्री तेज नारायण जी थे, उन्होंने एक बयान दिया था और उनके बयान का आशय यह था कि भारत सेवक समाज की स्थापना गुलजारी लाल जी नन्दा और ललित नारायण जी मिश्र के प्रयत्नों से हुई। यह बात असत्य है, मैं कोसी भारत सेवक समाज में 1955 के शुरू में गया जब कोसी का काम 1955 में शुरू हुआ था। वे कहते हैं “नन्दा जी उस समय योजना आयोग के अध्यक्ष थे, और ललित नारायण मिश्र योजना मंत्रालय के उपमंत्री थे”

यह गलतबयानी है मैं तो इस सरकार में पार्लियामेन्ट्री सेक्रेटरी के रूप में मई, 1957 महीने में आया हूँ। यह जो कोसी का जन-सहयोग हुआ, यह तो 1955-56 में हुआ था, न मैं उस वक्त उप-योजना मंत्री के पद पर था और . . . . .

श्री मधु लिमये : आप 1955 में ललित नारायण मिश्र थे या कुछ और थे ?

श्री ललित नारायण मिश्र : मधु लिमये जी, मैं आपसे न्याय की मांग करता हूँ, मैं किसी भी एन्क्वायरी के लिये तैयार हूँ, मेरी बात सुन लीजिये। इसमें कितनी तथ्यहीन बात है आप उसको देखिए। तेज नारायण जी जो यूनाइटेड फ्रंट गवर्नमेन्ट में मिनिस्टर थे, उन्होंने कहा था कि मैं डिप्टी मिनिस्टर था और मैंने ऑफिस का मिसयूज किया था। मैं गवर्नमेन्ट में 1957 में आया था, 13 मई, 1957 को और 14 मई, 1957 को मैंने कोसी भारत सेवक समाज से इस्तीफा दे दिया, उससे सम्बन्ध तोड़ लिया। जब उनका तेज नारायण जी का बयान आया, उसके दूसरे ही दिन हमने वहाँ के अखबारों में अपना वक्तव्य दिया और वह वहाँ के सर्चलाइट और इण्डियन नेशन में छपा। मधु लिमये जी कागज से बहुत प्रेम रखते हैं—मैं टेबिल पर अपने बयान को रखवाने के लिये तैयार हूँ। मैं यह भी कहना चाहता हूँ कि भारत सेवक समाज को विदेशी पैसे मिलने की पहले-पहल सूचना मुझे इस हाउस में अभी मिली है—मेरा कोई सम्बन्ध इस चीज से नहीं रहा है।

जहाँ तक रुपये का सवाल है—किसी तरह का सरकार का पैसा—लोन, ग्रांट या सब-सिडी के रूप में—बिहार सरकार हमारे पासवां को नहीं कहें और उससे मेरा कोई सम्बन्ध नहीं रहा है। मैं भारत सेवक समाज का ट्रेंजरार था, भारत सेवक समाज का जो पैसा मेरे पास था, उसका आडिट

## [श्री ललित नारायण मिश्र]

हुमा है, उसका मेरे पास सर्टिफिकेट है। मेरे पास उनका एक पैसा भी बाकी नहीं है। अगर वह चाहें तो चिट्ठी भी पढ़ कर सुना दूं।

SHRI KANWAR LAL GUPTA : Are you prepared to face a judicial inquiry ?

SHRI L. N. MISHRA : What for ?

SHRI KANWAR LAL GUPTA : For embezzlement and all that ?

SHRI L. N. MISHRA : Sir, I am giving a personal explanation. I am not replying on behalf of the Bharat Sewak Samaj. I am giving an explanation as L. N. Mishra, as an individual, as a citizen of India.

That is all that I have to say.

MR. CHAIRMAN : Shri Gurupadaswamy.

श्री कंवर लाल गुप्त : साधु सेवक समाज को भी जोड़ दीजिये, उसका भी ऐसा ही स्केन्दल है।

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY) : Mr. Chairman, Sir, at the outset, I would like to make it very clear that Government had no collusion with Bharat Sewak Samaj, and I also want to make it clear on this occasion that there is no questionable political motive of any kind in our relationship with Bharat Sewak Samaj.

SHRI KANWAR LAL GUPTA : It is your baby .

SHRI M. S. GURUPADASWAMY : A sweeping allegation has been made by the hon. Mover of this discussion that no attempt has been made so far by Government to reply, or take action, after the Public Accounts Committee made its report. He himself has stated later on that various attempts have been made in the past.

SHRI N. K. SOMANI : No fruitful effort has been made.

SHRI M. S. GURUPADASWAMY : That is a different matter. Three attempts

or efforts were made to consolidate the accounts, look into the various activities of the BSS. So, it is not true that Government have not taken steps of any kind after the PAC made its report.

SHRI MADHU LIMAYE : Did you succeed ?

SHRI M. S. GURUPADASWAMY : For the information of the hon. Member, PAC made something like 63 recommendations and out of the 63 recommendations nearly 60 recommendations have been replied to, either in part or in full, and only 3 recommendations have been outstanding. Among the most important recommendations the one that is outstanding is about the consolidation of accounts of BSS since its inception. That has been engaging our attention all along. When this matter was taken up by the Planning Commission after the report, it constituted a Sub-Committee first and then a cell to look into the accounts. They have also submitted reports. I would like to place all these things in proper perspective just to disabuse the minds of the hon. Members, just to remove any wrong impression in their minds that nothing has been done .

The hon. Member raised an issue whether BSS has got in its membership people drawn from other parties.

SHRI KANWAR LAL GUPTA : No, not at all.

SHRI M. S. GURUPADASWAMY : Let me answer it . . . (Interruptions)

Mr. CHAIRMAN : Why do you all not listen to the Minister ?

SHRI M. S. GURUPADASWAMY : I am coming to all the points raised by the hon. Members . . . (interruptions)

सन्नापति महोदय : आप अगर उनका जवाब नहीं सुनना चाहते हैं तो मैं हाउस को एडजार्न कर देता हूँ। मैंने आउट ऑफ पार्टी आपको प्रश्न करने का मौका दिया, अब आप उन्हें जवाब देने दीजिये, नहीं तो मैं हाउस को एडजार्न कर देता हूँ अगर आप उनकी बात नहीं सुनते हैं।

SHRI M. S. GURUPADASWAMY : The BSS consists of not only Congressmen but others also. Let me make it very clear

that this organisation is not the agency or the agent of the Congress Party. I think its constitution provides, allows or permits membership of people belonging to all the political parties. As a matter of fact, its composition indicates that not only Congress-men but others are also members of this organisation.

Having done that, I would like to answer a few leading questions of my hon. friends. The hon. Member, Shri Madhu Limaye has asked me whether the BSS has received some amounts from the international agencies.

This is the information which has already been made available to the House. It is not a secret. We have laid before the House the source of funds for the Bharat Sewak Samaj and these funds are primarily meant for relief and rehabilitation .....(Interruption). I will give you the date later on, if you want; but it has been laid.

**श्री मधु लिमये :** कुछ ही दिन पहले के नोट में कहा गया है कि डिटेल्स नहीं मिले हैं और यह कह रहे हैं कि डिटेल्स मिले हैं। हम इन्टरप्ट नहीं करना चाहते लेकिन इनको ठीक जवाब देना चाहिए।

**SHRI M. S. GURUPADASWAMY :** I think, you are not appreciating. The information to the House was about the moneys received from various sources. That has been laid before the House.

**SHRI MADHU LIMAYE:** As revealed by Bharat Sewak Samaj ?

**SHRI M. S. GURUPADASWAMY :** That is so; of course, that has been revealed by Bharat Sewak Samaj.

**SHRI S. KANDAPPAN :** When they are questioning the very *bona fides* of the Bharat Sewak Samaj, how can that be taken as authentic ?

**श्री मधु लिमये :** क्या आप कह सकते हैं कि उसके अलावा पैसा नहीं मिला है ? आप इस प्रश्न का जवाब दें कि होम मनिस्ट्री, फाइनेन्स मनिस्ट्री और एक्स-टर्नल एफेयर्स मनिस्ट्री ने कहा है कि हमारे पास कोई इस तरह की प्रक्रिया निगरानी

रखने की, चेक करने की नहीं है इसलिए हम नहीं कह सकते कि इतनी ही रकम मिली या कितनी मिली।

**SHRI M. S. GURUPADASWAMY :** I agree that this information was given to us by Bharat Sewak Samaj; I am not disputing that point at all.

This fund is meant primarily to meet the various activities undertaken by Bharat Sewak Samaj like relief and rehabilitation, running of free kitchens in Bihar, rendering relief for Koyna earthquake victims and the like.

**SHRI D. N. TIWARY :** All this must be after 1966.

**SHRI M. S. GURUPADASWAMY :** I do not have the dates here, but Koyna is recent.

**SHRI D. N. TIWARY :** Bihar also is recent.

**SHRI M. S. GURUPADASWAMY :** Out of these funds the Bharat Sewak Samaj has maintained \$25,000 in their accounts.

Then, a friend of mine has asked whether the General Financial Rules has specifically stated that there has got to be consolidation of accounts or not.

**SHRI JYOTIRMOY BASU :** You are the defence witness.

**SHRI M. S. GURUPADASWAMY :** I am not a defence witness.

There is no specific mention of the word "consolidation" in the rules, but it is made clear there that before giving grants the financial position of the body or agency which takes the grant or assistance should be inquired into and the Government should know beforehand whether that body deserves any assistance or not.

**SHRI KANWAR LAL GUPTA :** Why did you not ask before 1965 for the consolidated accounts of Bharat Sewak Samaj ?

**SHRI M. S. GURUPADASWAMY :** I am not disputing it at all; I am only answering the specific question as to what is the implication of this rule. I am not running away from the position that the Public Accounts Committee has taken. The Public Accounts Committee has said that

[SHRI M. S. GURUPADA SWAMY]

there has got to be consolidation of accounts. The Bharat Sewak Samaj, for the information of hon. Members, has submitted individual accounts for all their activities—that is a fact—though they have not been able to consolidate their accounts for over a period of years.

SHRI KANWAR LAL GUPTA : You asked for the consolidation of accounts only after 1965.

SHRI M. S. GURUPADASWAMY : No. The Public Accounts Committee wanted consolidation of accounts of all the years since 1952.

SHRI N. K. SOMANI : What is wrong with that ?

SHRI M. S. GURUPADASWAMY : I am not saying whether it is wrong or right; I am only putting facts before the House. As a result of the efforts made, three years' consolidation has been brought about more or less.

The consolidation was not possible in respect of other years so far. This is a fact. So, there has not been complete compliance of the P.A.C. recommendations so far as this is concerned. It is a very important recommendation that the P.A.C. has made.

Now, the Members have said that there has been misuse of funds, embezzlement and the like. I have gone through the papers and there has been no mention of misuse of funds. But there are, as pointed out, certain cases of defalcations of a sort which is a matter again for investigation. I do not know whether they have misused funds or not. At this point of time, I cannot say all the funds that have been given to Bharat Sewak Samaj have been properly utilised. But let me also make it clear to the Members that we, as the Government, are concerned directly with those moneys that have been given to them, not so much concerned with the moneys given to the Bharat Sewak Samaj by other bodies. There may be voluntary donations; there may be contributions from some associations, some companies, and we are not so much concerned with the contributions, assistance, given by such bodies. We are really concerned with the assistance given by us to the Bharat Sewak

Samaj. To that extent, it is incumbent on Bharat Sewak Samaj to satisfy us whether the moneys given by us for various types of activities have been properly utilised.

Since the question was raised the other day, we have taken some steps in this regard and we are addressing letters to State Governments because the State Governments are also concerned with the Bharat Sewak Samaj activities. Without information from the State Governments, it will not be possible to correlate or coordinate and to consolidate various accounts. So, we are addressing letters to the State Governments and also we are getting in touch with various Ministries here. Not only the Planning Commission but other Ministries also have been giving donations. We have been in contact with these Ministries and we have been asking them to furnish the amounts of money that have been given to the Bharat Sewak Samaj and the accounts submitted to them by the Bharat Sewak Samaj. Besides that, we are also asking the Bharat Sewak Samaj to meet us and furnish us all relevant material so that we may come to a judgment.

Lastly, an insistent demand has been made here that some sort of drastic step, a sort of inquiry has got to be made.....

SHRI N. K. SOMANI : Judicial inquiry.

SHRI M. S. GURUPADASWAMY : I am coming to that. (*Interruption*) As a matter of fact, my friend read out a passage stating that the P.A.C. was itself satisfied with the replies given, the action taken, though delayed. They have only pointed out that there was some delay but, by and large, they have pointed out that they have been satisfied with the replies given by Government. I am not giving any chit at all.....

SHRI N. K. SOMANI : Not in respect of accounts; you don't have the consolidation of accounts.

SHRI M. S. GURUPADASWAMY : The consolidation is different. I have dealt with consolidation separately. I am not sheltering... (*Interruption*) One insistent demand is that there should be an inquiry.....

SHRI N.K. SOMANI : Judicial inquiry, not departmental inquiry.



**SHRI M. S. GURUPADASWAMY :** I think, the hon. Members will be happy if I read the letter written by the Bharat Sewak Samaj itself. I do not want to say much about it. The Bharat Sewak Samaj itself has asked us to set up a judicial inquiry. May I read only that relevant passage which makes it very clear ?

**SHRI RANGA :** Now that he is reading it, let it be placed, the whole of the letter of the Bharat Sewak Samaj, on the Table of the House.

**SHRI M. S. GURUPADASWAMY :** I will read the whole of it.

**THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM) :** It will be placed on the Table of the House. But let him read that letter.

**SHRI M. S. GURUPADASWAMY :** The letter reads like this :

"This is in continuation of our Joint Secretary, Shri Sheo Shankar Singh's letter of 9th instant.

"I have given further thought to the whole question. Allegations have been made repeatedly creating the impression that there has been failure on the part of the Bharat Sewak Samaj to submit audited accounts in respect of the grants received by it, and there is also mention of some lapses on its part in this respect. The Samaj maintains that these allegations are unfounded.

"The Samaj has done all that was required of it in respect of submission of accounts and we would feel grateful if an opportunity is given to the Samaj to indicate its position in the eyes of the Parliament and the people of India. We are sure that an impartial enquiry would dispel the wrong impression that the Samaj had not discharged its obligations to submit audited accounts from year to year in respect of grants received by it from Government of India on the basis of the conditions attached to the grants by the various Departments of Union Government.

"I am to add that prior to 1965-66, there was no condition for submission of consolidated accounts. The condition of submission of consolidated accounts by the Samaj was inserted for the first time

in the letters sanctioning the grants for the year 1965-66 and this is being complied with.

"It is requested that the enquiry about the submission of the accounts should be conducted by a high judicial officer and completed at an early date."

**SHRI KANWAR LAL GUPTA :** Enquiry about accounts, about their activities, about the embezzlement, about everything.....

**SHRI JAGJIVAN RAM :** Irrelevant issues are being raised. The whole thing has been raised out of the Report of the Public Accounts Committee. The Public Accounts Committee is concerned with the prudent utilisation of the grants given to the Bharat Sewak Samaj and to see whether proper accounts for the amounts advanced to it have been rendered or not. If any judicial inquiry is going to be set up, I want to make it clear, it will be only for the purpose of seeing whether proper accounts of the grants advanced to the Bharat Sewak Samaj by the Government of India have been rendered or not.

**SHRI KANWAR LAL GUPTA :** Both State and Central Government money.

**SHRI JAGJIVAN RAM :** I am saying, the grants advanced by the Central Government to the Bharat Sewak Samaj.

**SHRI KANWAR LAL GUPTA :** State Government also.

**SHRI JAGJIVAN RAM :** How can I ? Why does he confuse the issues ? Is Parliament competent to go into the accounts of the State Government ? We should know our limitations. We can pass only our accounts. Therefore, whatever judicial inquiry is set up, it will be to see whether the accounts for the money advanced by the various Ministries or Departments of the Government of India have been rendered or not.

**MR. CHAIRMAN :** The House stands adjourned till 11 A.M. on Monday.

19:55 Hrs.

*The Lok Sabha then adjourned till 11 of the Clock on Monday, March 25, 1968/Chaitra 5, 1890 (Saka).*